

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1120  
ANSWERED ON:14.07.2004  
BRIBERY CASES HANDLED BY CBI  
Singh Shri Prabhunath

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government is aware that a city court had blamed the CBI for mishandling a high profile case against Delhi Zone Central Excise Chief Commission and Flex Industries Chief on charges of corruption;
- (b) if so, the details thereof;
- (c) whether the CBI could not produce any witness to corroborate that the money seized from the office/residence of the Central Excise Chief Commissioner was received as bribe; and
- (d) if so, the action taken/proposed to be taken by the Government to ensure that bribery cases are not instituted without producing solid evidence to the effect?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) to (d): In its order dated 26.5.2004, the Court of Special Judge, Delhi has made observations regarding differential yardsticks being used by the CBI while chargesheeting the accused in this case and filing a closure report in a similar case. The CBI has filed a revision petition in the High Court against the order, which has been admitted on 6.7.2004. As the Special Court discharged the accused persons at the stage of framing of charge, the CBI did not have any opportunity to produce witnesses.